(B) Details of expenditure incurred for financial assistance to civilian victims of LWE violence under 'Central Scheme for Assistance to Civilian Victims of Terrorist/Communal/LWE violence and Cross Border Firing and Mine/IED Blasts on Indian Territory' for last three years and current year

(₹ in lakh)

Sl No.	State	2014-15	2015-16	2016-17	2017-18
1.	Assam	0.00	0.00	27.30	0.00
2.	Andhra Pradesh	0.00	0.00	27.30	0.00
3.	Bihar	12.60	10.50	2.10	0.00
4.	Chhattisgarh	44.10	6.30	111.00	0.00
5.	Odisha	10.50	81.90	23.10	0.00
6.	West Bengal	277.20	0.00	118.80	0.00
	Total	344.40	98.70	309.60	0.00

Andhra Pradesh Maritime Board

- 2624. DR. K. V. P. RAMACHANDRA RAO: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government has received any proposal from Andhra Pradesh for the establishment of Andhra Pradesh Maritime Board;
 - (b) if so, the details thereof; and
- (c) what is the present status of proposal and whether Government has given in-principle approval for establishment of the Maritime Board?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) The State Government of Andhra Pradesh forwarded "The Andhra Pradesh Maritime Board Bill, 2017" as passed by the Andhra Pradesh State Legislative Assembly and reserved by the Governor of Andhra Pradesh under Article 200 read with Article 254 (2) of the Constitution of India for the consideration of the Hon'ble President of India under Article 201 of the Constitution of India. As per procedure, this Ministry has since initiated inter-Ministerial consultation.